

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) No.142 of 2020

In the matter of:

Kapil Jain

Appellant

Vs

Registrar of Companies & Anr

Respondent

Ms Ekta Mehta, Advocate for the Appellant.

Ms Jaikriti S Jadeja, Advocate for Respondent No.2.

ORDER

18.11.2020- Heard Learned Counsel for the appellant. She submits that the NCLT has erroneously dismissed the appeal. She pointed out that the findings in the impugned order in paras 20 and 21 are contradictory. Nobody is appearing on behalf of Respondent No.1. Appellant is directed to again send notice to Respondent No.1 through email and speed post. Respondent No.2 has filed its reply affidavit which is taken on record. List the appeal for admission (after notice) on **5th January, 2021**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/kam